

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 17/(MAH)/2012  
MA No. 154/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: M/s. Virtuous Retail Ltd.

V/s.  
M/s. Kakade City Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ADHIP IYER petitioner	Adv. i/b AZBQ Partners	

ORDER

**C.A.NO. 154/2016 in C.P. No. 17/397-398/CLB/MB/2012**

Ld. Counsel Petitioner is present.

The Petitioner's side has mentioned CA 154/2016 for withdrawal of CP17/2012, in pursuance of the same, this Bench dismissed the CP 17/2016 as withdrawn.

Accordingly, CA 154/2016 is allowed.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Dated: 30.11.2016